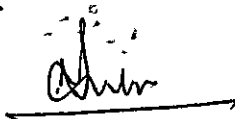





Noting by Officer or Advocate	Serial No.	Date	Order(s) with signature(s)
1	2	3	4
<p>33. 23.3.09 (Saikia, CJ)</p>	<p>PRESENT: HON'BLE THE CHIEF JUSTICE MR. JUSTICE AFTAB H. SAIKIA HON'BLE MR. JUSTICE A.P. SUBBA, JUDGE</p>		<p>Mr. A.K. Upadhyaya, learned Senior Counsel assisted by Mr. Ashim Chhetri, learned counsel representing Sikkim Manipal University has submitted that by efflux of time the instant suo-motu writ petition has been rendered infructuous.</p> <p>Also heard Mr. T.B. Thapa, learned Senior Counsel assisted by Ms. Yangchen D. Gyatso, learned Counsel and Mr. Bhaskar Raj Pradhan, learned Senior Counsel assisted by Ms. Hissey Ongmu Bhutia, learned Counsel for MCI. Also heard Mr. Karma Thinlay, learned Central Government Counsel (CGC) representing Union of India.</p> <p>The submission so advanced by Mr. Upadhyaya, learned Senior Counsel has also been endorsed by Mr. Thapa and Mr. Pradhan, learned Senior Counsel representing the M.C.I.</p> <p>We have also meticulously perused the relevant papers and documents so relied upon for initiating the suo-motu proceeding in this regard.</p> <p>Having considered the entire aspect of the issues raised herein and also keeping in view the submission made by the learned counsel for the parties, we are of the considered view that no fruitful purpose would be served in continuing with the suo-motu proceeding further.</p> <p>Consequently, the instant suo-motu proceeding stands closed on being infructuous.</p> <p style="text-align: right;">  Judge </p> <p style="text-align: right;">  Chief Justice. </p>